

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 24/(MAH)/2016  
CA No.

CORAM:

Present:

SHRI SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

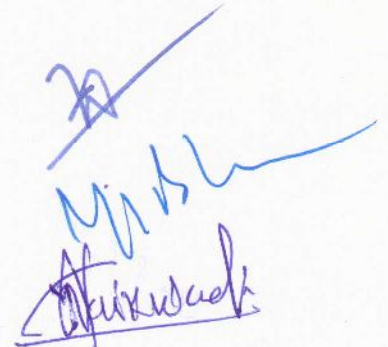
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES: M/s. Vectra Project Lighting Pvt. Ltd.  
V/s.  
M/s. Endo Lighting Accessories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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- |   |                            |         |  |
|---|----------------------------|---------|--|
| ① | <del>Zat Andhyarjina</del> |         |  |
| ① | Zat Andhyarjina            | Counsel |  |
| ② | Yasmin Bhansali            |         |  |
|   | With                       |         |  |
| ③ | Yogesh Gaikwad             |         |  |
|   | ifb. Yasmin Bhansali & Co. |         |  |
|   | Adv. for. Petitioners.     |         |  |

  
Yogesh Gaikwad

C.P.24/241,242/2016

ORDER

Owing to paucity of time for hearing and passing urgent orders, this Bench has hereby suggested the respondent side not to give effect to the Resolution scheduled to be passed on 16/9/2016 in respect of items 3 and 4 of the notice dt.20/8/2016 for a period of 15 days from here after, for which, the respondent side raised no

objection provided this order is without prejudice to the rights and contentions of the respondents in future.

This Bench therefore, allows the Company to hold AGM as scheduled without prejudice to the rights and contentions of the respondents subject to the approval of this Bench in respect of items 3 and 4 of the agenda notice dated 20-8-2016 until 15 days from hereafter.

List this matter for hearing on interim relief on 28-9-2016.

**sd/-**

(BSV Prakash Kumar)  
Member(J)

**sd/-**

(V. Nallasenapathy)  
Member(T)